

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


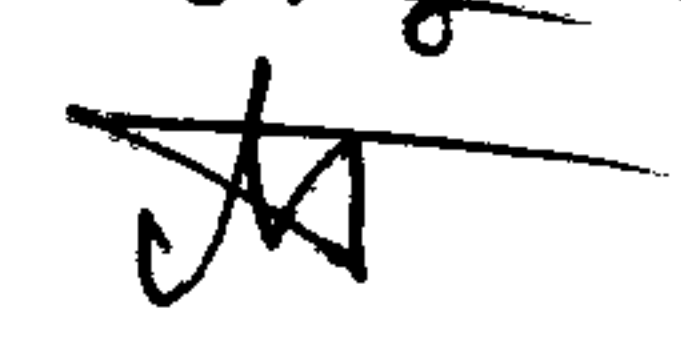
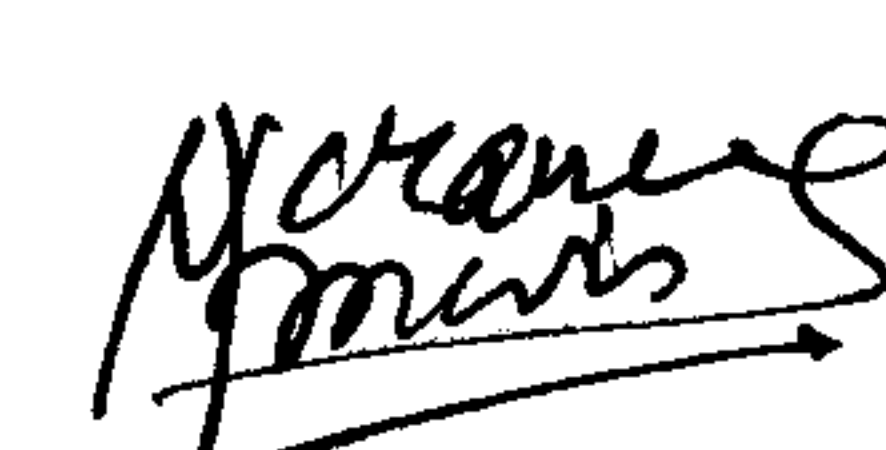
TP No. 198/397-398/NCLT/AHM/2016
C.P. No. 03/397-398/CLB/MB/2015

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2019**

Name of the Company: J.P. Financial Services Pvt. Ltd.
V/s.
Golden Tobacco Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1	sudhir Mehta with Pooja Gadaa	Adv. Adv.	Respondent Respondent no. 39	
2	Masoom Shah.	Adv.	Petitioner.	MYK.
3.	Nishan. Majumdar.	Adv.	Petitioner.	Sh.
4.	Molleshey R. Vyas	Advocate.	Respondent	
5.	Nikunt K. Raval. Mr. Samarth (in his behalf)	ADV.	R-28	
6.				

ORDER

The parties are represented through their respective learned counsels.

On the request of the Learned Lawyer for the Respondent, the matter is adjourned in presence of the other side.

List the matter on 30.08.2019


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 4th day of July, 2019


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL